

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 457/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking directions to Central Transmission Utility of India Limited to consolidate the Connectivity(ies) granted to the Petitioner pursuant to its 02 (two) Connectivity Applications, aggregating to 300 MW (Hybrid), at the same sub-station namely Fatehgarh-IV Pooling Substation (Sec-I), through the same bay and with the common dedicated transmission line; permit conversion of 120 MW out of the said consolidated Connectivity from the Land Route/Land BG Route to the Letter of Award/Power Purchase Agreement Route under Regulation 5.8(xi)(a), read with Regulation 11A(4), of the GNA Regulations (as amended), on the basis of the Power Purchase Agreement dated 12.8.2025 executed with NHPC Limited; and consequently align the timeline for revocation under Regulation 24.6 of the GNA Regulations (as amended), insofar as it pertains to the balance Connectivity capacity of 180 MW continuing under the Land Route/Land BG Route, with the Scheduled Commencement of Supply Date or the extended Scheduled Commencement of Supply Date, as applicable, under the said Power Purchase Agreement

Petitioner : BN Hybrid Power-1 Private Limited (BNHP1PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, BNHP1PL
Ms. Pratiksha Chaturvedi, Advocate, BNHP1PL
Shri Sarthak Sareen, Advocate, BNHP1PL
Ms. Tanya Bajaj, Advocate, BNHP1PL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking directions to the Respondent/CTUIL to consolidate the Connectivity(ies) granted to the Petitioner pursuant to its 02 (two) Connectivity Applications, aggregating to 300 MW (Hybrid), at the same sub-station namely



Fatehgarh-IV Pooling Substation (Sec-I), through the same bay and with the common dedicated transmission line; permit conversion of 120 MW out of the said consolidated Connectivity from the Land Route/ Land BG Route to the Letter of Award/ Power Purchase Agreement Route under Regulation 5.8(xi)(a), read with Regulation 11A(4), of the GNA Regulations (as amended), on the basis of the Power Purchase Agreement dated 12.08.2025 executed with NHPC Limited; and consequently align the timeline for revocation under Regulation 24.6 of the GNA Regulations (as amended), insofar as it pertains to the balance Connectivity capacity of 180 MW continuing under the Land Route/ Land BG Route, with the Scheduled Commencement of Supply Date or the extended Scheduled Commencement of Supply Date, as applicable, under the said Power Purchase Agreement. The learned counsel further submitted that similar issues are also pending consideration in Petition No.403/MP/2026 (Vena Energy Aura Private Limited v. CTUIL).

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply to the Petition as well as the IA, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)